

Bond In the case of Succession Certificate. (Rule 421)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF 19 .

Petition for succession certificate
In respect of certain debts belonging
to (a) securities

..... Deceased.

..... PETITIONER

(a) Insert name in full, place of residence and occupation. If the deceased, was a bachelor or spinster that should be stated.

Know all men by these presents that we, and are held and firmly bound, jointly and severally, upto Prothonotary and Senior Master of the High Court of Judicature at Bombay, and his successor or successors in office and his or their assigns in the sum or Rs. to be paid to the said Prothonotary and Senior Master, and his successor or successors in office and his or their assigns, as the case may be, for which payment to be well and truly made we do bind ourselves and each and every one of us jointly and severally and our respective heirs, executors and administrators firmly by these presents, which are sealed hereunder with our seals.

Dated this day of 19 .

Now the condition of this obligation is such that if the abovementioned, holder of the succession certificate in respect of the debts and securities mentioned in the petition herein dated the day of 19 , and belonging to the estate of deceased, shall well and truly recover the debts and securities and the interest or dividend thereon or negotiate or transfer the said securities and shall, within one year from the date of this grant or within such further time as this Honourable Court may appoint, exhibit in this Honourable Court a true account of his said dealings, showing the assets which have come to his hands and the manner in which they have been applied or disposed of and if the said account is examined and certified by this Honourable Court as representing a true, complete and just account of the administration of the estate of the said deceased as granted to the said then this obligation shall be void and of no effect, but otherwise it shall remain in full force and effect

Signed, sealed and
delivered at Bombay

by

in the presence of :